

Bill No. 83 of 2024

THE ALL INDIA INSTITUTE OF MEDICAL SCIENCES
(AMENDMENT) BILL, 2024

By

SHRI V.K. SREEKANDAN, M.P.

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BILL

further to amend the All India Institutes of Medical Sciences Act, 1956.

BE it enacted by Parliament in the Seventy-fifth Year of the Republic of India as follows:—

1. (1) This Act may be called the All India Institutes of Medical Sciences Act, 2024.

Short title and commencement.

(2) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.

25 of 1956.

5 2. After section 3 of the All India Institutes of Medical Sciences Act, 1956, the following section shall be inserted, namely:—

Insertion of new section 3A.

“3A. (1) There shall be established an All India Institute of Medical Sciences at Palakkad in the State of Kerala which shall be a body corporate, to be known as the All India Institute of Medical Science Palakkad.

Establishment of All India Institute of Medical Sciences at Palakkad in the State of Kerala.

10 (2) The provision of this Act shall apply *mutatis mutandis* to the All India Institute of Medical Sciences, Palakkad established under sub-section (1).”.

STATEMENT OF OBJECTS AND REASONS

It has been a long pending of the people of Kerala to establish an All India Institute of Medical Sciences in Kerala.

The Union Government has so far sanctioned 22 All India Institutes of Medical Sciences (AIIMS) under Pradhan Mantri Swasthya Suraksha Yojana (PMSSY) across the country, but sorry to note that not a single such institution has been sanctioned for the State of Kerala and it is an injustice or discrimination towards the people of Kerala and against the spirit of our Constitution which provides equality to all.

Generally, the people of Kerala are very health conscious, but not now, from time immemorial. However, the new diseases one after the other, further accelerated their consciousness on health, and therefore, there is always a huge rush in all government-run hospitals which are the only source for the poor people.

The two deadly viruses were first detected in the State of Kerala *i.e.* Nipah outbreak in the year 2018 and the Covid-19 in the year 2020 and on both the occasions the Union Government had to depute a central team to take control of the situation, and therefore, such an institution like AIIMS is a must in the State of Kerala, to tackle such a situation, if arises in the future, in addition to providing world-class treatment. Recently cases of Nipah and Zika viruses were reported in Kerala.

While I demand to set up an AIIMS in the State of Kerala, I recommend a place for the same, which is Palakkad. Palakkad would be an ideal place as such an institution at Palakkad will fill the gaps in tertiary healthcare infrastructure in this part of Kerala, since Palakkad lacks healthcare infrastructure is not matching with the other places, the people of Palakkad district now have to undertake a journey ranging from 60 kms. to 120 kms. to get treatment from specialty hospitals located at either Thrissur, Malappuram, Kozhikode or Coimbatore.

Therefore, looking into the gaps in tertiary healthcare infrastructure in the district of Palakkad, I urge upon the government to establish an AIIMS at Palakkad in Kerala.

Hence this Bill.

NEW DELHI;
July 9, 2024.

V. K. SREEKANDAN

FINANCIAL MEMORANDUM

Clause 2 of the Bill provides for establishment of an All India Institute of Medical Sciences at Palakad in the State of Kerala. The Bill, therefore, if enacted would involve expenditure from the Consolidated Fund of India. It is estimated that an expenditure of about rupees 50 crore would be incurred per annum from the Consolidated Fund of India.

A non-recurring expenditure of about rupees one thousand crore is likely to be involved.

ANNEXURE

[EXTRACTS FROM THE ALL INDIA INSTITUTES OF MEDICAL SCIENCES ACT, 1956]

(25 OF 1956)

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Establishment and
incorporation of the
Institute.

3. (1) With effect from such date as the Central Government may, by notification in the Official Gazette, appoint in this behalf, there shall be established for the purposes of this Act an institution to be called the All India Institute of Medical Sciences:

Provided that the Central Government may, on and after the commencement of the All India Institute of Medical Sciences (Amendment) Act, 2012, establish by notification in the Official Gazette, such other All India Institutes of Medical Sciences at such places as it may specify in the said notification in addition to the existing Institute and the corresponding Institutes.

(2) Every Institute shall be a body corporate by the name aforesaid having perpetual succession and a common seal, with power to acquire, hold and dispose of property, both movable and immovable, and to contract, and shall by the said name sue and be sued.

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further to amend the All India Institutes of Medical Sciences Act, 1956.

(Shri V.K. Sreekandan, M.P.)